

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/ 7167 /A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri V. K. Chandak,  
District & Sessions Judge  
Jorhat.

Dated Guwahati, the 13<sup>th</sup> December, 2018.

Sub:- Cancellation of Earned Leave.

Ref:- Your letter No. JJA/9486/2018, dtd. 07.12.2018

Sir,

With reference to the above, I am directed to inform you that, your prayer for withdrawal of 5(five) days Earned Leave w.e.f. 11.12.2018 to 15.12.2018, along with station leave permission, has been granted/ ~~rejected~~.

Yours faithfully,

  
**JOINT REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-42/1996(Pt.)/ 7168 /A, dated dtd. 13/12/18 <sup>Plus</sup>

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.

sd/-  
**JOINT REGISTRAR (VIGILANCE)**